

**28**

**STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL  
DEVELOPMENT**

**(2021-22)**

**(SEVENTEENTH LOK SABHA)**

**MINISTRY OF SKILL DEVELOPMENT & ENTREPRENEURSHIP**

**Action Taken by the Government on the Observations/  
Recommendations of the Committee contained in their Nineteenth  
Report (Seventeenth Lok Sabha) on Demands for Grants (2021-22) of  
the Ministry of Skill Development & Entrepreneurship**

**TWENTY EIGHTH REPORT**



**LOK SABHA SECRETARIAT**

**NEW DELHI**

**December, 2021/ Agrahayana, 1943 (Saka)**

**TWENTY EIGHTH REPORT**

**STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL  
DEVELOPMENT**

**(2021-22)**

**(SEVENTEENTH LOK SABHA)**

**MINISTRY OF SKILL DEVELOPMENT & ENTREPRENEURSHIP**

**Action Taken by the Government on the Observations/  
Recommendations of the Committee contained in their Nineteenth  
Report (Seventeenth Lok Sabha) on Demands for Grants (2021-22) of  
the Ministry of Textiles**

*Presented to Lok Sabha on 13.12.2021*

*Laid in Rajya Sabha on 13.12.2021*



**LOK SABHA SECRETARIAT**

**NEW DELHI**

**December, 2021/ Agrahayana, 1943 (Saka)**

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\* Not appended with this cyclostyled copy.

**COMPOSITION OF THE STANDING COMMITTEE ON LABOUR, TEXTILES AND  
SKILL DEVELOPMENT**

**(2021-22)**

**Shri Bhartruhari Mahtab - Chairperson**

**MEMBERS  
LOK SABHA**

2. Shri Subhash Chandra Baheria
3. Kunwar Pushpendra Singh Chandel
4. Shri Ravikumar D.
5. Shri Pallab Lochan Das
6. Shri Pasunoori Dayakar
7. Shri Feroze Varun Gandhi
8. Shri Satish Kumar Gautam
9. Shri B.N. Bache Gowda
10. Dr. Umesh G. Jadhav
11. Shri Dharmendra Kashyap
12. Shri Pakauri Lal Kol
13. Adv. Dean Kuriakose
14. Shri Sanjay Sadashiv Rao Mandlik
15. Shri Khalilur Rahaman
16. Shri Naba Kumar Sarania
17. Shri Bhola Singh
18. Shri Ganesh Singh
19. Shri Nayab Singh
20. Shri K. Subbarayan
21. Shri Giridhari Yadav

**RAJYA SABHA**

22. Shri Naresh Bansal
23. Shri Neeraj Dangi
24. Shri Dushyant Gautam
25. Shri Elamaram Kareem
26. Ms. Dola Sen
27. Shri M. Shanmugam
28. Shri Vivek Thakur
29. Shri Vijay Pal Singh Tomar
30. Vacant
31. \* *Vacant*

**SECRETARIAT**

- |    |                         |   |                             |
|----|-------------------------|---|-----------------------------|
| 1. | Shri T.G. Chandrasekhar | - | Joint Secretary             |
| 2. | Shri D.R. Mohanty       | - | Director                    |
| 3. | Shri Sanjay Sethi       | - | Additional Director         |
| 4. | Shri Aditya Runthala    | - | Assistant Executive Officer |

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\* Vacancy occurred *vice* Dr. Banda Prakash resigned *w.e.f* 04.12.2021.

## **INTRODUCTION**

I, the Chairperson, Standing Committee on Labour, Textiles and Skill Development (2021-22) having been authorized by the Committee, present on their behalf this Twenty Eighth Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in their Nineteenth Report (Seventeenth Lok Sabha) on Demands for Grants (2021-22) of the Ministry of Skill Development & Entrepreneurship.

2. The Nineteenth Report was presented to Lok Sabha and laid in Rajya Sabha on 16<sup>th</sup> March, 2021. The Ministry of Skill Development & Entrepreneurship furnished their replies on 11<sup>th</sup> June, 2021 indicating Action Taken on the Observations/ Recommendations contained in the Nineteenth Report. The Committee considered and adopted the Draft Report at their sitting held on 10<sup>th</sup> December, 2021.

3. An analysis of the action taken by the Government on the Observations/ Recommendations contained in the Nineteenth Report (Seventeenth Lok Sabha) is given at Appendix-II.

4. For ease of reference, Observations/ Recommendations of the Committee have been printed in thick type in the body of the Report.

**New Delhi;**  
**10 December, 2021**  
***19 Agrahayana, 1943 (Saka)***

**BHARTRUHARI MAHTAB**  
**CHAIRPERSON,**  
**STANDING COMMITTEE ON**  
**LABOUR, TEXTILES AND**  
**SKILL DEVELOPMENT**

## CHAPTER-I

### REPORT

This Report deals with the action taken by the Government on the Observations/Recommendations of the Committee contained in their Nineteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Skill Development and Entrepreneurship.

2. The Nineteenth Report was presented to Lok Sabha/laid in Rajya Sabha on 16<sup>th</sup> March, 2021. It contained 36 Observations/Recommendations. Replies of Government in respect of all the recommendations have been received and are categorized as under:-

(i)	Observations/Recommendations which have been accepted by the Government – <b>Rec. Para No. - 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 13, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 27, 29, 30, 31, 32, 34, 35, and 36.</b>	<b>Total: 30</b> <b>Percentage:</b> <b>83.33%</b>
(ii)	Observations/ Recommendations which the Committee do not desire to pursue in view of the Government's reply – <b>28</b>	<b>Total: 01</b> <b>Percentage:</b> <b>2.78%</b>
(iii)	Observations/ Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration – <b>Rec. Para No. – 12, 14 and 26.</b>	<b>Total: 03</b> <b>Percentage:</b> <b>8.33%</b>
(iv)	Observations/ Recommendations in respect of which replies of the Government are interim in nature – <b>Rec. No. 25 and 33.</b>	<b>Total: 02</b> <b>Percentage:</b> <b>5.56%</b>

**3. The Committee desire that Action Taken Notes in respect of Observations/Recommendations contained in Chapter I and Final Action Taken Replies in respect of the Recommendations contained in Chapter V**

**of this Report for which interim reply has been given by the Government, may be furnished to them at the earliest.**

4. The Committee will now deal with some of their earlier Observations/ Recommendations which either require reiteration or merit further comments.

**I. Overall Priorities of the Government for Fund Allocation**

**(Recommendation Para No. 2)**

5. Observing that imparting skill training definitely fell under the ‘overall priorities of the Government’, which remained one of the factors that determined funds allocations, the Committee in their earlier Report desired the Ministry to forcefully assert their claims, to get adequate funds for effective implementation of skill training related Schemes, more so when according to the Ministry’s own submission, drastic cut in the proposed 2021-22 BE would have adverse impacts on skilling under various important schemes like Development of Skill, Development of Entrepreneurship, PM-UMEED, Promotion of Apprenticeship etc.

6. In their action taken note furnished to the Committee, the Ministry of Skill Development and Entrepreneurship have stated as follows:-

‘The proposed BE of ₹4772.87crores for 2021-22 by the Ministry has been curtailed by the Ministry of Finance giving ceilings of ₹2785.23 crore for BE 2021-22. A total cut of ₹1,987.64 crore in the proposed BE for 2021-22 by the Ministry of Finance may be due to the Governments overall priorities and savings under various schemes in the previous years. Due to these cuts there may be delay in implementations and the targets for skilling under the schemes will have to be scaled down. Efforts may be made to increase the allocation by means of supplementary grant/RE. The significance of empowerment specially of the youth by high standard skilling and innovation based entrepreneurship to ensure sustainable livelihood will be brought to the notice of Ministry of Finance seeking higher allocation.’

**7. The Ministry of Skill Development and Entrepreneurship’s assurance to bring to the notice of the Ministry of Finance the significance of empowerment specially of the youth by high standard skilling and innovation based entrepreneurship is in line with the**

**Committee's recommendation and should be pursued earnestly and with a sense of urgency for obtaining requisite funds for effective implementation of skill training related Schemes which in turn would ensure sustainable livelihood.**

**II. BUDGETARY ALLOCATIONS AND UTILISATION UNDER PRADHAN MANTRI KAUSHAL VIKAS YOJANA (PMKVY) 2.0**

**(Recommendation Para No 6)**

8. In their earlier Report, the Committee had noted with concern that BE proposed by the Ministry during 2018-19 for PMKVY was Rs. 1,984.34 crore, RE was Rs. 2,113.22 crore and the actual expenditure was Rs. 1,909.53 crore only. Similarly BE for the year 2019-20 was Rs.3,000 crore, the RE was reduced to Rs.17,49.22 crore and even then the actual expenditure fell short *i.e* Rs.1,610.57 crore only. For the year 2020-21, the BE was Rs.1,350.50 crore, the RE was Rs. 1,540 crore and the actual expenditure as on 31.01.2021 has been Rs.1,170.69 crore. Non-receipt of UCs from most of the States/UTs, digital signature problem over PFMS, non-disbursement of funds due to reduction in the allocated funds, savings for North East Region etc. were cited as some of the major reasons for shortfalls in expenditure. The Committee had found that as per the extant provision under PMKVY 3.0, the unspent funds of PMKVY 2.0 could be utilized for the implementation of PMKVY 3.0. The Committee were of the considered opinion that such a provision should not lead to complacency in ironing out the above deficiencies that had caused shortfalls in expenditure. The Committee, therefore, desired that the Ministry in tandem with the implementing Agencies make more concerted efforts to ensure utilization of the earmarked budgetary allocations to the optimum.

9. In their action taken note furnished to the Committee, the Ministry of Skill Development and Entrepreneurship have stated as follows:-

The observation / recommendation of the Committee is noted for compliance. Further, the gap between Budget Estimate (BE) and Revised Estimate (RE) was basically due to slow pace of training in the States including NER States. Most of the operational as well as financial related State specific issues have been



addressed through leveraging consultation and coordination with State Skill Development Missions (SSDMs). As a result, utilisation of funds with high pace of training took place. Also, in order to scale up utilisation of unspent funds under short span of time, Recognition of Prior Learning (RPL) has been brought under State Component.

During FY 2020-21 till 31.03.2021, out of revised allocation of Rs.1540 Cr. (initially Budget Estimate was Rs. 1350 Cr.), Rs. 1514.75 Cr. have been utilized (Rs. 1492.73 Cr. under PMKVY 2.0 and Rs. 22.02 Cr. to States under PMKVY 3.0).

Further, for better utilisation of funds with reduction of drop out, new version PMKVY 3.0 is being implemented to tap the aspirations of candidates concerning with interested job roles/trades. With objective to provide on-spot solution to the majority of operational as well as technical issues, one day Regional workshops on PMKVY 3.0 have to be conducted in different regions of the country. The first regional workshop was successfully conducted on 8<sup>th</sup> April, 2021 at Gangtok, Sikkim catering NE States. The remaining regional workshops would be conducted after lifting of COVID induced lockdown. It is also submitted that the accounting in respect of funds utilization for implementation of PMKVY 2.0 and 3.0 would be done separately.'

**10. The Committee appreciate that out of the 2020-21 revised allocation of Rs.1540 crore, the Ministry have been able to utilise a sum of Rs. 1514.75 Cr. (98%) under PMKVY. The Ministry are also embarking upon a number of measures like conducting Regional Workshops on PMKVY 3.0 in different regions of the Country, separate accounting in respect of fund utilisation for PMKVY 2.0 and PMKVY 3.0 etc. In this context, the Committee find that the first Regional Workshop has been successfully conducted at Gangtok. The Committee desire that similar Regional Workshops be soon conducted in other parts of the Country to provide on-the-spot solution to the operational and technical issues that impede the implementation of the PMKVY. The Committee further impress upon the Ministry to intensify the measures already initiated and strengthen the collaborative efforts so that the deficiencies noticed in the implementation of PMKVY 2.0 do not resurface so as to ensure smooth and seamless execution of PMKVY 3.0.**

### **III. DESIGNATED DISTRICT SKILL OFFICER**

#### **(Recommendation Para No 10)**

11. In their earlier Report, the Committee had observed that one of the primary obstacles, in effectively implementing the skilling programmes in States/ UTs, was that except Karnataka the other States had not appointed or designated any skill officer. While in some States, GM, DIC was being designated as District Skill Officer, at other places Assistant Employment and Training Officer in-charge of the Employment Exchange was designated for the purpose. In fact, training of people in the states was largely dependent on the directions/ suggestions of the District Collectors. The Committee had, therefore, recommended that the Ministry should take up the matter with the respective State Governments to nominate an officer as District Skill Officer for overall coordination and better implementation of the skilling programmes.

12. In their action taken note furnished to the Committee, the Ministry of Skill Development and Entrepreneurship have stated as follows:-

‘Ministry of Skill Development and Entrepreneurship has already requested all States/ UTs to have a designated district level skills or skills related official as member convener of the DSC. Further, follow-up are being undertaken with States for complete implementation of the same.’

**13. The Committee are pleased to observe that pursuant to their recommendation, the Ministry have requested all States/ UTs to have a designated district level skills or skills related official as member convener of the DSC and the same is being followed up. In view of the imperatives involved in the appointment of District Level Skill Officers for effective implementation of the skilling programmes in the States/UTs, the Committee call upon the Ministry to vigorously pursue the matter with the State/UT Governments so that the needful is done sooner than later.**

#### **IV. SKILL TRAINING TO REVERSE MIGRANTS UNDER GKRA**

##### **(Recommendation Para No 12)**

14. In their earlier Report, the Committee had found that under the Garib Kalyan Rojgar Abhiyaan(GKRA) component of PMKVY 2.0, the process of training of reverse migrants, based on 'demand driven' approach, was undertaken in selected 116 districts of six States namely Bihar, Jharkhand, Madhya Pradesh, Odisha, Rajasthan and Uttar Pradesh. Further three more districts; (i) Chandauli (U.P) (1134 total target, 567 under STT & 567 under RPL) (ii) Nalbari& Dibrugarh (Assam) (2020 total target for each district, 1000 under STT and 1000 under RPL) were also included under the GKRA. The Committee found that as on 19.02.2021, 67,121 candidates (migrants) were enrolled out of the total allocated target of 1,42,447 under the STT component and for RPL component 18,161 candidates were enrolled out of the total allocated target of 1,01,162 as most of the reverse migrants had started returning to their native places. In this context, the Committee had found that 115 Training Partners were selected to train the reverse migrants. The Committee desired that a strict vigil be kept on the selected Training Partners so as to ensure that they function as per the terms and conditions, failing which appropriate action be taken against them.

15. In their action taken note furnished to the Committee, the Ministry of Skill Development and Entrepreneurship have stated as follows:-

'The observation / recommendation of the Committee is noted for compliance. Further, status of GKRA (as on 07.05.2021): Under Short-term training (STT), out 1.42 lakh allocated targets, 0.89 lakh candidates have been enrolled. Out of enrolled candidates, around 0.50 lakh candidates have been trained and 0.39 lakh candidates are undergoing training. Similarly, under Recognition of Prior Learning (RPL), out of 1.01 lakh allocated targets, 0.38 lakh candidates have been enrolled and same have been oriented.'

16. The Committee are not satisfied with the reply of the Ministry as the concern expressed in the earlier Report regarding keeping a strict vigil on the selected Training Partners has not been appropriately responded to by the Ministry. The updated status as provided by the Ministry, which reveals gross mismatches between the allocated targets and the number of candidates actually enrolled/trained under STT and RPL reinforces the Committee's recommendation to have a strict vigil on the selected Training Partners. The Committee, therefore, once again impress upon the Ministry to leverage their monitoring and vigilance mechanism so as to ensure that the Training Partners improve their performance in the training of the enrolled candidates *vis-à-vis* the allocated targets.

**V. PLACEMENT OF TRAINED REVERSE MIGRANTS**

**(Recommendation Para No 14)**

17. In their earlier Report, the Committee had noted that the training of reverse migrants was undergoing and no candidate had completed the training till that time. Consequently, no placement had been reported. However, the Ministry assured the Committee that placement opportunities to candidates would be provided after successful certification. The Committee opined that the Ministry would honour their commitment in providing suitable placement opportunities to the successful trainee migrants as soon as certification was done so as to enable them to earn a sustainable livelihood.

18. In their action taken note furnished to the Committee, the Ministry of Skill Development and Entrepreneurship have stated as follows:-

The observation / recommendation of the Committee is noted for compliance.Placement status of STT - GKRA (as on 07.05.2021): Under STT, 0.50 lakh and 0.22 lakh candidates have been trained and certified, respectively. Out of certified candidates, around 6 thousand candidates have been placed.

Additionally, MSDE is exploring the innovative mechanism / way for empanelment of dedicated private placement agencies with the objective to increase the rate of placement.”

**19. The Committee are deeply concerned to note that only 6,000 certified trained reverse migrants could get placement out of the 22,000 certified migrants as on 7<sup>th</sup> May, 2021, though 50,000 migrants were trained as on that date. With the objective to increase the rate of placement, the Ministry are exploring the innovative mechanism for empanelment of dedicated private placement agencies. The Committee feel that the Ministry’s thought process should be better translated into concrete action so as to ensure appreciable placement rate of the certified migrants in line with the commitments displayed. The Committee also recommend that the Ministry should analyse the causes of low certification of the trained migrants and take corrective action accordingly so that the purpose of imparting training is well served.**

#### **VI. ASSOCIATION OF LOCAL MPs IN DISTRICT SKILL COMMITTEE**

##### **(Recommendation No. 17)**

20. In their earlier Report, the Committee had noted that in order to improve the monitoring, District Skill Committee (DSC) was being involved and entrusted with the responsibility of monitoring PMKVY 3.0 and all empanelled Training Centres would be operated under the umbrella of DSC. However, a perusal of the composition of the DSC revealed that local MPs were not formally listed as Members of the DSCs. Observing that the involvement of local MPs in the DSCs in the planning and formulation of skill development plans was of paramount importance, the Committee had recommended that the local MPs be formally made the Members of DSCs so that valuable guidance and productive feedback could be sought from them while implementing the skill developmental programmes in their respective Districts.

21. In their action taken note furnished to the Committee, the Ministry of Skill Development and Entrepreneurship have stated as follows:-

“The District Skill Committee (DSC) is an Executive body constituted under the Chairpersonship of District Collector focused on planning and implementation of the Skill Development programmes and for monitoring of the same at the grass-root level. The invaluable guidance of the local Members of Parliament in the district skill planning is highly desirable and so is the need to keep the local Members of Parliament fully informed about the proceedings of the DSC. However, as the DSC is an Executive Body for skill development under the chairpersonship of the District Collector, it would not be appropriate for a Member of Parliament to be a member of such an Executive Body. However, provisions can be made for making available all Agenda items and Minutes of DSC meetings to the Hon' Members, and have the provision that any issue flagged by the Hon'ble Members be discussed in the DSC, and decision thereon communicated to them.”

**22. According to the Ministry, the District Skill Committee (DSC) is an Executive Body with District Collector as its Chairperson, as such, it would not be appropriate to include the local Member of Parliament as a member in the DSC. While appreciating the contentions of the Ministry, the Committee however, urge that provisions should be expeditiously made, as contemplated for making available all Agenda items and Minutes of the DSC meetings to the local MPs and decision on the issues flagged by them are communicated to them. The Committee further desire that the Ministry should mull over invariably associating the local MPs as Honorary Advisors in the DSCs so that their rich experience and invaluable feedback, guidance in the district skill planning are fully exploited and gainfully utilised.**

**VII. ESTABLISHMENT OF PRADHAN MANTRI KAUSHAL KENDRAS (PMKKs)**

**(Recommendation No 22)**

23. In their earlier Report, the Committee had expressed their concern to find that 22 PMKKs were closed/ surrendered during the last one year due to

various reasons *viz.* failure on the part of the TPs to identify suitable location, high rentals at some places like Mumbai, internal financial issues of the TPs etc. The Committee had, therefore, impressed upon the Ministry to take urgent action to reallocate the 22 surrendered PMKKs to the unallocated districts so as to ensure maximum coverage of all the districts. The Committee had also recommend that due diligence be exercised so as to ensure that PMKKs once established are not surrendered/closed due to the above shortcomings.

24. In their action taken note furnished to the Committee, the Ministry of Skill Development & Entrepreneurship have stated as follows:-

“The observation / recommendation of the Committee is noted for compliance. Further, for coverage of un-allocated districts including surrendered districts, NSDC in consultation with the Ministry will issue Request for Proposal (RFP). Also, for making PMKK centres more sustainable, NSDC under the aegis of the Ministry is designing a plan for clustering two or more districts under a single PMKK centre which ensures that PMKK centres are not surrendered due financial constraints or lack of trainees”.

**25. The Committee appreciate that for coverage of un-allocated districts including the districts where PMKKs were closed/surrendered, NSDC in consultation with the Ministry are proposing to issue Request for Proposal (RFP) besides designing a plan for clustering two or more districts under a single PMKK centre to ensure that PMKK centres are not surrendered due to financial constraints or lack of trainees. The Committee are of the considered opinion that these are prudent measures to ensure establishment of PMKKs in the unallocated Districts as well as to prevent surrender/closure of the already established Kendras. The Committee desire the Ministry to focus and expedite the process so as to ensure fruition of the planned activity.**

## **VIII. SETTING UP OF JAN SHIKSHAN SANSTHAN (JSS)**

### **(Recommendation No 26)**

26. In their earlier Report, the Committee had observed that 248 JSSs were functional in 27 States and 2 UTs and selection process of new JSSs in 83 Districts were in advanced stage. Finding that no JSS had been established in some States like Meghalaya, Mizoram, Sikkim etc., the Committee recommended that the process of establishing JSSs in the 83 Districts be expedited so that the vision of the Ministry to expand the JSS network to every District in the Country in a phased manner in the next five years was truly realised.

27. In their Action Taken Note furnished to the Committee, the Ministry of Skill Development and Entrepreneurship have deposed as follows:

The Ministry is making efforts towards setting up of Jan Shikshan Sansthans in the States/UTs of Meghalaya, Mizoram, Sikkim, A&N Islands, Ladakh, Lakshadweep and Puducherry, it is submitted that out of 83 new JSSs to be established in the country, 11 JSSs are being established in these States/UTs as per details given below:

1. Meghalaya – East Khasi Hills
2. Mizoram – Mamit
3. Sikkim – East Sikkim, North Sikkim, South Sikkim and West Sikkim
4. A&N Islands – South Andaman
5. Ladakh – Kargil and Leh
6. Lakshadweep – Lakshadweep
7. Puducherry - Puducherry

The process of setting up of JSSs in these States/UTs is in advanced stage and is likely to be completed very soon.”



28. The Committee are deeply concerned to find that only 11 JSSs out of the projected 83 new JSSs are in advanced stage of completion in seven States/UTs *viz.* Meghalaya, Mizoram, Sikkim, A&N Islands, Ladakh, Lakshadweep and Puducherry. In view of the crucial and pressing needs involved in the establishment of JSSs in every Districts of the Country, the Committee exhort the Ministry to accord focussed attention towards establishment of JSSs in the identified 83 new Districts at an early date so that they effectively cater to the skill development/upgrade needs of the disadvantaged groups such as neo-literates/semi-literates, SCs/STs, women, migrants etc.

New Delhi;  
10 December, 2021  
19 Agrahayana, 1943 (Saka)

**BHARTRUHARI MAHTAB**  
**CHAIRPERSON,**  
**STANDING COMMITTEE ON**  
**LABOUR, TEXTILES AND**  
**SKILL DEVELOPMENT**

**STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL  
DEVELOPMENT**

**(2021-22)**

**Minutes of the Fourth Sitting of the Committee**

The Committee sat on Friday, the 10<sup>th</sup> December, 2021 from 1015 hrs. to 1045 hrs. in Committee Room 'D', Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Bhartruhari Mahtab, Chairperson**

**Lok Sabha**

2. Shri Subhash Chandra Baheria
3. Shri Ravikumar D
4. Shri Dharmendra Kashyap
5. Adv. Dean Kuriakose
6. Shri Khalilur Rahaman
7. Shri Naba Kumar Sarania
8. Shri Bhola Singh
9. Shri Nayab Singh

**Rajya Sabha**

10. Shri Naresh Bansal
11. Shri Neeraj Dangi
12. Shri Dushyant Gautam
13. Shri Vivek Thakur
14. Shri Vijay Pal Singh Tomar

**SECRETARIAT**

- |    |                         |   |                     |
|----|-------------------------|---|---------------------|
| 1. | Shri T.G. Chandrasekhar | - | Joint Secretary     |
| 2. | Shri D.R. Mohanty       | - | Director            |
| 3. | Shri Sanjay Sethi       | - | Additional Director |
| 4. | Shri K.G. Sidhartha     | - | Deputy Secretary    |

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee, convened for consideration and adoption of the following Draft Reports on:

(i) XX XX XX XX.

(ii) XX XX XX XX.

iii) Action taken by the Government on the Observations/ Recommendations of the Committee contained in their Nineteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' of the Ministry of Skill Development & Entrepreneurship; and

(iv) XX XX XX XX.

3. Giving an overview of the important Observations/ Recommendations contained in the Draft Reports, the Chairperson solicited the views/ suggestions of the Members.

4. The Committee, then, took up the Draft Reports one by one for consideration and after some discussions adopted them.

5. The Committee then authorized the Chairperson to finalise the Report and present the Report to Parliament on Monday, the 13<sup>th</sup> December, 2021.

**The Committee then adjourned.**

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XX Does not pertain to this Report.

## (Vide Para No. 3 of the Introduction)

**ANALYSIS OF ACTION TAKEN BY THE GOVERNMENT ON OBSERVATIONS/  
RECOMMENDATIONS CONTAINED IN THEIR NINETEENTH REPORT OF THE  
STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT  
(SEVENTEENTH LOK SABHA)**

	<b>Total</b>	<b>Percentage</b>
<b>I.</b> Total number of Recommendations	<b>36</b>	
<b>II.</b> Recommendations/Observations which have been accepted by Government <b>(Rec. Nos. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 13, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 27, 29, 30, 31, 32, 34, 35, and 36).</b>	<b>30</b>	<b>83.33%</b>
<b>III.</b> Recommendations/Observations which the Committee do not desire to pursue in view of Government's replies – <b>Rec. Para No. 28</b>	<b>01</b>	<b>2.78%</b>
<b>IV</b> Recommendations/Observations in respect of which Government's replies have not been accepted by the Committee and which requires reiteration – <b>(Rec. No. 12,14 &amp; 26)</b>	<b>03</b>	<b>8.33%</b>
<b>V</b> Recommendations/Observations in respect of which final replies of Government are of interim in nature- <b>(Rec. No. 25 &amp; 33)</b>	<b>02</b>	<b>5.56%</b>
		<b>100%</b>

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